

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

**Original Application No.21/708/2019**

**Date of Order: 22.08.2019**

Between:

Komirineni Venkateswarlu  
S/o Sri K. Murali, Age 37 years  
Occ: Deputy Manager  
Singareni Collieries Company Ltd.  
Godavarikhani, Peddapalli District  
R/o NC-170, 8 Incline Colony  
Kamanpur Mandal-505211  
Peddapalli District.

... Applicant

AND

Union of India represented by  
The Chairman  
Union Public Service Commission  
Dholpur House, Shahjahan Road  
New Delhi 110 069.

... Respondent

Counsel for the Applicant ... Mr. M. Venkanna

Counsel for the Respondents ... Mr.K. Ajay Kumar, proxy of Sh.  
B.N.Sharma, SC for UPSC.

**CORAM:**

**Hon'ble Mr. B.V. Sudhakar, Member (Admn.)**

## **ORAL ORDER**

2. The OA is filed to permit the applicant to participate in the examination for the recruitment of Deputy Director (DD) of Mine Safety (Mining) in the Directorate General of Mines Safety, Ministry of Labour & Employment.

3. Brief facts of the case are that applicant joined as PG Trainee on 22.07.2004, and worked for a period of one year. Later, he was regularly appointed as Junior Mining Engineer on 01.06.2006. Respondent issued a Notification for filling up of several posts vide Notification No.19/2018. Applicant applied for the post of Deputy Director of Mine Safety (Mining), Directorate General of Mines Safety under Ministry of Labour & Employment by filling up the online application. Respondent has not issued any Hall Ticket to the applicant and when inquired, he was informed that his candidature could not be considered since he fell short of 5 days of the requisite experience. Nevertheless, respondent has not issued any letter stating so. Applicant submits that as the respondent is likely to conduct the examination on any day between 15.08.2019 and 15.09.2019, he represented on 19.07.2019 and as there was no response, the OA has been filed.

4. The contentions of the applicant are that respondent has not taken the experience of working as Supervisor (Trainee) and if the same were to be considered, then he will have 11 years against the 10 years as has been specified in the Notification.

5. (I) The learned counsel for the respondents obtained instructions from the respondents and submitted the same this day. Respondent (i.e. UPSC), vide letter dated 21.08.2019 addressed to the counsel Shri B. Narasimha Sharma, has informed that the number of applications received for the 44 posts of Deputy Director of Mines Safety were 240 and the above case is being processed by the Commission. Further, it was also stated that in order to examine the case in proper perspective, information was called for from the candidates wherever necessary. Besides, it was made clear that Commission is not holding any examination for the above mentioned post, hence, the question of issue of Hall Ticket for the examination in question does not arise. After finalization of the proposal for the examination, the status of the case of the applicant will be uploaded in the Commission's website.

6. At this stage, the learned counsel for applicant pleaded that he would like to make a representation to the respondent stating the facts as was brought out in the OA. This, the applicant can do so even without the

directions of the Tribunal. After making a representation at the appropriate time to the concerned, and in case his grievance is not resolved by the Respondent, as per the rules/regulations and as per the clauses stated in the Notification, then the applicant is at liberty to approach this Tribunal, if he feels so, in accordance with law, after making the affected parties as respondents.

7. With the above observations, the OA is disposed of. There shall be no order as to costs.

**(B.V. SUDHAKAR)**  
**MEMBER (ADMN.)**

Dated, the 22<sup>nd</sup> day of August, 2019

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